

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 27th day of November, 2003.

Original Application No. 1447 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

1. Parmeshwar Tiwari S/o Sri Siya Ram Tiwari  
R/o Vill. Sarney, P.O. Niamtabad, Distt. Varanasi.
2. Ansar Alam S/o Sri Badray Alam C/o do.
3. Ram Dular S/o Sri Shyam Deo C/o do.
4. Bihari S/o Sri Beni C/o do.
5. Nandu Ram S/o Sri Shree Ram C/o do.
6. Sarfaraj Ahmed S/o Mohd. Jhuri C/o do.

.....Applicants

Counsel for the applicants :- Sri C.P. Gupta

V E R S U S

1. Union of India through General Manager,  
N.C.R., Allahabad.
2. Divisional Railway Manager, N.C.R., Allahabad.
3. Sr. Divisional Electrical Engineer (R.S.O),  
N.C.R., Allahabad.
4. Chief Traction Foreman (Running) Now Sr. Crew  
Controller, N.C.R., Mughalsarai.
5. Chairman, Railway Recruitment Board, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

Misc. application (un-numbered) has been filed under rule 4(5) of Administrative Tribunals Act, 1985 seeking permission to file the present Original Application jointly. In view

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of the fact that the relief claimed in the original application is similar to all the applicants, Misc. application for joining together is allowed.

2. On merits the case appears to be covered by the decision dated 20.11.2003 rendered in Original Application No. 1050/2003. The said original application was filed under section 19 of Administrative Tribunals Act, 1985 praying for issuance of direction to the respondents not to make direct recruitment in Group 'D' through the Railway Recruitment Board as per the impugned notice dated 01/03 in respect of vacancies of Allahabad Division of North Central Railway. In the present original application, the applicants also seek issuance of the similar direction in respect of recruitment to Group 'D' posts proposed to be held pursuant to the Advertisement No. 01/03.

3. Accordingly following the said judgment passed in Original Application No. 1050/2003 on 20.11.2003 we disposed of the present original application with direction to the Railway Board to review its various circulars and pass detailed instructions in this regard within period of four months from the date of communication of this order.

  
Member- A.

  
Vice-Chairman.

/Anand/